

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO. †641
ANSWERED ON 24.07.2023

SCHEME FOR CONSERVATION OF INDIAN CULTURAL HERITAGE

†641. SHRI MAHABALI SINGH:
SHRI RAVINDRA KUSHWAHA:
SHRI RAVI KISHAN:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has formulated any scheme for the conservation of cultural heritage in compliance with United Nations Educational, Scientific and Cultural Organization (UNESCO) guidelines;
- (b) if so, the details thereof and the amount sanctioned for this purpose, State-wise;
- (c) whether the Government has identified some sites for the purpose of heritage conservation and funding;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to bring Indian cultural heritage on the world stage?

ANSWER

MINISTER OF CULTURE, TOURISM AND DEVELOPMENT OF NORTH EASTERN REGION
(SHRI G. KISHAN REDDY)

- (a) No, Sir. No such Scheme has been formulated. Archaeological Survey of India (ASI) & follows its own guidelines for the conservation of centrally protected monuments as per
- (b) the National Conservation Policy, 2014.
- (c) There are 3696 centrally protected monuments/sites under the jurisdiction of & Archaeological Survey of India (ASI). Conservation of monuments/sites is taken up as
- (d) per the requirement and availability of resources.
- (e) Inclusion of any property in Tentative List is a prerequisite condition for onward inclusion in the World Heritage List. Augmentation of Tentative List is continuous process. As per UNESCO Operational Guidelines, 2021, only one property, either cultural or natural, can be nominated for inscription process annually. Additionally, inclusion of any site requires fulfilment of Criteria, meeting the condition of authenticity and integrity and providing justification of Outstanding Universal Value.

Currently, India has 40 Sites in the UNESCO World Heritage List and 52 sites (including 6 added in year 2022) in the UNESCO Tentative List.
